

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 324 of 2018 &
IA NO. 1295 of 2018 & IA NO. 356 OF 2019

Dated: 11th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GMR Kamalanga Energy Limited	 Appellant(s)
	Versus	
Central Electricity Regulatory Commission & Anr.	 Respondent(s)
Counsel for the Appellant(s)	: Ms. Ankita Bafna	
Counsel for the Respondent(s)	: Ms. Suparna Srivastava Ms. Nehul Sharma for R-2	

ORDER

IA NO. 1295 OF 2018

(Application for exemption from filing certified copy of impugned order)

For the reasons stated in the application, the IA is allowed

IA NO. 356 OF 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, 10 days' delay in filing reply is condoned and the reply is taken on record. The application is disposed of.

APPEAL NO. 324 of 2018

Rejoinder, if any, may be filed by the Appellant on or before 1-4-2019 with advance copy to the other side.

List the matter on **01-05-2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson